

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 12/82-ALC4/2010 MEETING DATE : 22.06.2010

The Meeting No.12/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 22.06.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, I.A., Department of C&PC
3. Shri M. Mitra, Dy. DCGI
4. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
5. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 9/82 dated 01.06.2010 and 11/82 dated 15.06.2010 were ratified by the Committee.

Case No.B-115	M/S Chemill Nutraceuticals Pvt.Ltd.
Norms Committee Meeting No.12/11	F.No.01/85/050/00011/AM10
Meeting Date:22.06.2010	RA F.No.03/94//040/01119/AM09
Adv.Lic.No.0310516126 dated 17.04.2009	
Committee considered case as per agenda and decided to forward a copy of application to DC(MSME) for their comments. It was further decided to call for the following information from the firm. 1. End use of the export product. 2. Route of extractions and content of active ingrediants in the seed. 3. Other alkaloids included in the seeds. 4. Complete prodess details alongwith wastage claimed on each step. Accordingly case was deferred for 17.08.2010.	

Case No.B-116	M/S Merck Ltd.
Norms Committee Meeting No.12/11	F.No.01/82/050/01256/AM10
Meeting Date:22.06.2010	RA F.No.03/95/040/00765/AM10
Adv.Lic.No.0310563691 dated 09.03.2010	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the UOM of UOM of item No.6 i.e. Acetone from KG to Liter without any other change in the decision taken in 2/82 meeting held on 13.04.2010.	

RA concerned may take further necessary action as per above decision of NC.

Case No.B-117	M/S Morepen Laboratories Ltd.
Norms Committee Meeting No.12/11	F.No.01/82/050/00798/AM09 F.No.01/82/050/00530/AM09
Meeting Date:22.06.2010	RA F.No.05/24/040/00270/AM09 RA F.No.05/24/040/00956/AM08
Adv.Lic.No.0510224498 dated 28.07.2008 Adv.Lic.No.0510218438 dated 25.03.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the description of import item No.2 to read as Sodium Methoxide without any other change in the decision taken in 28/82 meeting held on 07.10.2008 and 30/82 meeting held on 21.10.2008.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-118	M/S Morepen Laboratories Ltd.
Norms Committee Meeting No.12/11	F.No.01/82/050/00003/AM10
Meeting Date:22.06.2010	RA F.No.05/24/040/00686/AM09
Adv.Lic.No.0510239349 dated 01.04.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting decided to amend the UOM of import item No.6 namely (-)Diisopinocampheyl Chloroborane to read as "KGA" and to allow one additional import item namely "Ceric Chloride/Cerium Chloride" to the extent of 2.466 kg/kg of export product without any other change in the decision taken in 45/82 meeting held on 02.02.2010.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-119	M/S Sainor Laboratories Pvt. Ltd.
Norms Committee Meeting No.12/11	F.No.01/82/050/00621/AM10 F.No.01/82/050/00528/AM10
Meeting Date:22.06.2010	RA F.No.09/24/040/00252/AM10 RA F.No.09/24/040/00137/AM10
Adv.Lic.No.0910039225 dated 14.10.2009 Adv.Lic.No.0910039225 dated 01.09.2009	
Committee considered case as per agenda and in light of earlier decision taken in 38/AM10 meeting held on 15.12.2009 and in consultation with technical authority present in meeting, decided to enhance the quantity of Lithium Metal to the extent of 0.30 kg/kg of export product without any other change in the decision taken in 36/82 meeting held on 01.12.2009.	

RA concerned may take further necessary action as per above decision of NC.

Case No.B-120	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.12/11	F.No.01/83/050/00646/AM08 F.No.01/83/050/01077/AM07
Meeting Date:22.06.2010	RA F.No.03/95/040/00281/AM08 RA F.No.03/95/040/01183/AM07
Adv.Lic.No.0310433842 dated 25.06.2007 Adv.Lic.No.0310413968 dated 29.12.2006	
Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.	

Case No.B-121	M/S Chemolutions Chemicals Ltd.			
Norms Committee Meeting No.12/11	F.No.01/82/050/01387/AM09			
Meeting Date:22.06.2010	RA F.No.03/94/040/00844/AM09			
Adv.Lic.No.0310497153 dated 10.12.2008				
Committee considered case as per agenda and in light of Production and Consumption data certified by Central Excise Authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
D-Galactal	1 kg	1.	D-Galactose	1.88 kg
		2.	Methylene Dichloride	2.00 kg
		3.	Zinc Dust	1.0087 kg
		4.	Acetyl Bromide	1.6507 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-122	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.12/11	F.No.01/82/050/01455/AM06
Meeting Date:22.06.2010	RA F.No.07/24/040/00981/AM06
Adv.Lic.No.0710043619 dated 09.03.2006	
Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.	

Case No.B-123	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.12/11	F.No.01/82/050/00389/AM08
Meeting Date:22.06.2010	RA F.No.07/24/040/00862/AM07
Adv.Lic.No.0710051389 dated 24.04.2007	

Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.

Case No.B-124	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.12/11	F.No.01/82/050/00392/AM08
Meeting Date:22.06.2010	RA F.No.07/24/040/00052/AM07
Adv.Lic.No.0710051438 dated 26.04.2007	
Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.	

Case No.B-125	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.12/11	F.No.01/82/050/00934/AM06
Meeting Date:22.06.2010	RA F.No.07/24/040/00643/AM06
Adv.Lic.No.0710041499 dated 09.03.2006	
Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.	

Case No.B-126	M/S Malladi Drugs & Pharma Ltd.
Norms Committee Meeting No.12/11	F.No.01/82/050/00411/AM07 F.No.01/82/050/00550/AM07 F.No.01/82/050/01259/AM07 F.No.01/82/050/00908/AM07 F.No.01/82/050/00671/AM07
Meeting Date:22.06.2010	RA F.No.04/24/040/00089/AM07 RA F.No.04/24/040/00126/AM07 RA F.No.04/24/040/02896/AM07 RA F.No.04/24/040/00230/AM07 RA F.No.04/24/040/00174/AM07
Adv.Lic.No.0410082285 dated 20.06.2006 Adv.Lic.No.0410082835 dated 13.07.2006 Adv.Lic.No.0410085388 dated 07.11.2006 Adv.Lic.No.0410084171dated 12.09.2006 Adv.Lic.No.0410083338 dated 03.08.2006	

Committee considered case as per agenda. The representative of the firm appeared for personal hearing before the Committee and explained the case. He informed the Committee that the consumption of raw material allowed by NC are insufficient for production of resultant product and they have obtained Production and Consumption data certified by Central Excise Authority.

After detailed deliberations and in light of Production and Consumption data certified by Central Excise Authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1-Phenyl Propanolamine (1-Norephedrine Base)	1 kg	1.	D-Phenyl Propanolamine	5.3 kg
		2.	Methyl Isobutyl Ketone	2.78 kg
		3.	Iso Propyl Alcohol	8.66 kg
		4.	Methanol	7.93 kg
		5.	Toluene	5.00 kg
		6.	Acetone	0.66 kg
		7.	Caustic Soda	1.62 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-127	M/S Harman Finochem Ltd.
Norms Committee Meeting No.12/11	F.No.01/82/050/00155/AM07 F.No.01/82/050/01768/AM07 F.No.01/82/050/00103/AM08 F.No.01/82/050/00181/AM08 F.No.01/82/050/00014/AM08
Meeting Date:22.06.2010	RA F.No.03/94/040/00038/AM07 RA F.No.03/94/040/01242/AM07 RA F.No.03/94/040/00179/AM08 RA F.No.03/94/040/00591/AM08 RA F.No.03/94/040/00273/AM08
Adv.Lic.No.0310378665 dated 02.05.2006 Adv.Lic.No.0310422394 dated 08.03.2007 Adv.Lic.No.0310431949 dated 07.06.2007 Adv.Lic.No.0310443468 dated 18.09.2007 Adv.Lic.No.0310433397 dated 21.06.2007	
Committee considered case as per agenda and observed that the firm while applying for advance licence, had applied three optional import items and the quantity of all the three inputs was shown same while the firm had to indicate the specific quantity of each input. It was, therefore, decided to reject the case for amendment in the description of import item No.1. In case, the firm is not satisfied with the above decision, they may appear for personal hearing before the Committee after making proper representation. RA concerned may take further necessary action as per above decision of NC.	

Case No.B-128	M/S Hildose Ltd.
Norms Committee Meeting No.12/11	F.No.01/82/050/00529/AM08
Meeting Date:22.06.2010	RA F.No.03/94/040/00984/AM08
Adv.Lic.No.0310455668 dated 28.12.2007	
Committee considered case as per agenda and observed this is old pending case for fixation of norms. It was,	

in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm. This decision has been taken only for regularization purpose and no repeat licence may be issued on the basis of this decision in future.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-129	M/S Alembic Ltd.			
Norms Committee Meeting No.12/11	F.No.01/82/162/00087/AM11			
Meeting Date:22.06.2010	RA F.No.34/24/040/00237/AM06			
Adv.Lic.No.3410013936 dated 25.07.2005				
Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 04.10.2007 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Leflunomide	1 KG.	1.	Ethyl Aceto Acetate	1.84 kg
		2.	4-Trifluoro Methyl Aniline	1.05 kg
		3.	Acetone	0.975 kg
		4.	Activated Charcoal	0.0368 kg
		5.	Chloroform	1.03 kg
		6.	Hydroxylamine Hcl	0.82 kg
		7.	Isopropanol	1.2 kg
		8.	Methylene Chloride	1.2 kg
		9.	Triethylamine	1.31 kg
		10.	Toluene	1.0 kg
		11.	Triethyl Ortho formate	2.09 kg
		12.	Methanol	2.50 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-17	M/S Navin Fluorine International Ltd.
Norms Committee Meeting No.12/11	F.No.01/82/050/00408/AM09
Meeting Date:22.06.2010	RA F.No.03/95/040/00039/AM09
Adv.Lic.No.0310469298 dated 23.04.2008	
Committee considered case as per agenda and observed that 'NOC' for export of "HCFC-22/142B Mixture" has been received from Ministry of Environment and Forests vide their letter No.11/4/2010-OC dated 04.03.2010. It was, therefore, in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/96/2005/Ch.II	

dated 27.10.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
HC FC(22)/142B Mixture containing 60% of R-142-B and 40% of R-22	1 Kg.	1.	R-142B	0.600 kg
		2.	Fluorspar (Acid Grade)	0.663 kg
		3.	Chloroform	0.627 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.A-118	M/S Matrix Laboratories Ltd.
Norms Committee Meeting No.12/11	F.No.01/82/162/00879/AM10
Meeting Date:22.06.2010	RA F.No.09/24/040/00097/AM08
Adv.Lic.No.0910030541 dated 13.06.2007	
Committee decided to defer case for 20.07.2010 for comments of Department of Pharmaceuticals.	

Case No.C-12	M/S Filtra Speciality Catalysts Ltd
Norms Committee Meeting No.12/11	F.No.01/82/162/00006/AM10
Meeting Date:22.06.2010	
Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.	

Case No.C-13	M/S Sarna Chemicals Pvt. Ltd.
Norms Committee Meeting No.12/11	F.No.01/82/162/01087/AM10
Meeting Date:22.06.2010	
Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.	

Case No.C-14	M/S MBD Chemicals (I) Pvt. Ltd.			
Norms Committee Meeting No.12/11	F.No.01/82/162/00177/AM10			
Meeting Date:22.06.2010				
Committee considered case as per agenda for fixation of wastage norms for Export Oriented Unit and observed that the norms for the export product 1,2 Methylenedioxybenze has already been fixed in 8/82 meeting held on 20.05.2008 under para 4.7 of HBP. It was, therefore, decided to fix the wastage norms as per details below or as applied by firm whichever is lower				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed

1,2 Methylenedioxybenzene	1 Kg.	1.	Catechol	1.07 kg/kg
		2.	Methylene Chloride	0.82 kg/kg
		3.	Caustic Soda on 100% basis	0.77 kg/kg
		4.	Tetra Butyl Ammonium Bromide	0.07 kg/kg

The above decision may kindly be sent to the firm and Development Commissioner, SEEPZ, Mumbai for taking further necessary action.

Case No.C-15	M/S Reliance Industries Ltd.
Norms Committee Meeting No.12/11	F.No.01/82/162/00695/AM10
Meeting Date:22.06.2010	
Committee considered case as per agenda for modification of SION A-3559 and observed that Reliance Industries Ltd is the only company who have made request for modification of SION and Chemexcil has not furnished the data of another 2-3 manufacturers. It was, therefore, decided to request Chemexcil to furnish All Industry data. Accordingly, case was deferred for 17.08.2010.	

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Case No.:19/26/82-ALC4/2008	Party Name:R L FINE CHEM	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/01017/AM09/	RLA File :07/24/040/00297/AM09/	Lic.No/Date:0710059800 15.09.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/297/2009-PI (Norms) dated 18.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cyclobenzaprine Hcl	1 kg	1.	1 Bromo 3 Chloro Propane	0.95 kg
		2.	Tetra Hydro Furan	1.00 kg
		3.	Acetone	Not allowed as not shown in process
RA concerned may take further necessary action as per above decision of NC.				

2	Case No.:2/32/82-ALC4/2008	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01177/AM09/	RLA File :03/94/040/00998/AM08/	Lic.No/Date:0310491143 20.10.2008	

Decision :Withdrawn as the case has already been approved by NC in 11/82 meeting held on 15.06.2010.

2	Case No.:32/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01472/AM09/	RLA File :03/94/040/00791/AM09/	Lic.No/Date:0310494617 18.11.2008	Defer Date:10.08.2010
Decision :Withdrawn as the case has already been considered by NC in 11/82 meeting held on 15.06.2010 and deferred for 10.08.2010.				

3	Case No.:29/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status: Case Deferred
	HQ File :01/82/050/01469/AM09/	RLA File :03/94/040/00752/AM09/	Lic.No/Date:0310493255 06.11.2008	Defer Date:10.08.2010
Decision : Withdrawn as the case has already been considered by NC in 11/82 meeting held on 15.06.2010 and deferred for 10.08.2010.				

4	Case No.:32/41/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01472/AM09/	RLA File :03/94/040/00791/AM09/	Lic.No/Date:0310494617 18.11.2008	Defer Date:17.08.2010
Decision :Committee considered case as per agenda and decided to forward a copy of application to DC(MSME), Department of C&PC and Ministry of Food Processing Industry for their comments. Accordingly, case was deferred for 17.08.2010.				

5	Case No.:12/37/82-ALC4/2008	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01331/AM09/	RLA File :08/24/040/00172/AM09/	Lic.No/Date:0810076282 27.11.2008	
Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.				

6	Case No.:27/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01505/AM09/	RLA File :03/94/040/00904/AM09/	Lic.No/Date:0310501134 05.01.2009	Defer Date:10.08.2010
Decision : Withdrawn as the case has already been considered by NC in 11/82 meeting held on 15.06.2010 and deferred for 10.08.2010.				

7	Case No.:28/42/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
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HQ File :01/82/050/01506/AM09/	RLA File :03/94/040/00920/AM09/	Lic.No/Date:0310501141 05.01.2009	Defer Date:10.08.2010
Decision : Withdrawn as the case has already been considered by NC in 11/82 meeting held on 15.06.2010 and deferred for 10.08.2010.			

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Case No.:17/43/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/01526/AM09/	RLA File :03/94/040/00899/AM09/	Lic.No/Date:0310501723 07.01.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/8/2010-PI (Norms) dated 10.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydroxynitrile	1 kg	1.	Lyophilised Enzyme Powder (CDX403)	0.012 kg
		2.	Ethyl 4 Chloro Aceto Acetate	1.039 kg
		3.	D-Glucose (Dextrose)	0.451 kg
		4.	Lyophilised Enzyme Powder (CDX014)	0.005 kg
		5.	Lyophilised Enzyme Powder (CDX-901)	0.004 kg
		6.	NADP-SP B-Biotinamide-Adenine Dinucleotide Phosphate Oxidized Form, Monosodium Salt (B-NADP+,B-Tan+,Coenzyme-II)	0.001 kg
RA concerned may take further necessary action as per above decision of NC.				

9	Case No.:12/46/82-ALC4/2008	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01594/AM09/	RLA File :09/24/040/00384/AM09/	Lic.No/Date:0910036902 29.01.2009	
	Decision :Withdrawn as the case has already been approved by NC in 45/82 meeting held on 02.02.2010.			

10	Case No.:19/46/82-ALC4/2008	Party Name:KOPRAN LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Rejected
	HQ File :01/82/050/01601/AM09/	RLA File :03/94/040/00986/AM09/	Lic.No/Date:0310504570 30.01.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical information vide letter dated 05.03.2010 and 10.03.2010, but no reply has been received and norms can not be fixed in absence of required information. It was, therefore, decided to reject the case.			
	RA concerned may take further necessary action as per above decision of NC.			

11	Case No.:37/48/82-ALC4/2008	Party Name:SHREE GANESH REMEDIES PVT.LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01642/AM09/	RLA File :34/24/040/00199/AM09/	Lic.No/Date:3410023446 11.02.2009	
Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.				

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Case No.:7/49/82-ALC4/2008	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/01649/AM09/	RLA File :09/24/040/00412/AM09/	Lic.No/Date:0910037066 13.02.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 23/82 meeting held on 09.10.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Glimepride	1 kg.	1.	3-Ethyl 4-Methyl-3-Pyrroline-2-one	0.81 kg
		2.	Cyclohexane	0.78 kg
		3.	Methanol	6.75 kg
		4.	Trans 4-Methyl Cyclohexyl Isocyanate	0.40 kg
		5.	Potassium Carbonate	1.02 kg
		6.	Acetone	3.51 kg
RA concerned may take further necessary action as per above decision of NC.				

13	Case No.:58/18/82-ALC4/2009	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00332/AM10/	RLA File :09/24/040/00431/AM09/	Lic.No/Date:0910037268 03.03.2009	Defer Date:17.08.2010
Decision :Committee decided to defer case for 17.08.2010 for comments of Department of Pharmaceuticals.				

14	Case No.:4/54/82-ALC4/2008	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01706/AM09/	RLA File :07/24/040/00660/AM09/	Lic.No/Date:0710063727 19.03.2009	Defer Date:17.08.2010
Decision :Committee considered case as per agenda and observed that the required information has been received from the firm and have been sent to Department of C&PC for their comments. Accordingly, case was deferred for 17.08.2010.				

15	Case No.:54/1/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01774/AM09/	RLA File :09/24/040/00460/AM09/	Lic.No/Date:0910037582 31.03.2009	Defer Date:17.08.2010
	Decision :Committee considered case as per agenda and observed that the firm has mentioned that the export product is used in the cosmetic items. It was, therefore, decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 17.08.2010.			
16	Case No.:66/18/82-ALC4/2009	Party Name:CORVINE CHEMICALS & PHARMACEUTICALS LIMITED,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00340/AM10/	RLA File :07/24/040/00009/AM10/	Lic.No/Date:0710064113 13.04.2009	Defer Date:10.08.2010
	Decision : Withdrawn as the case has already been considered by NC in 11/82 meeting held on 15.06.2010 and deferred for 10.08.2010.			
17	Case No.:7/5/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00040/AM10/	RLA File :09/24/040/00474/AM09/	Lic.No/Date:0910037731 23.04.2009	
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as applied by the firm. RA concerned may take further necessary action as per above decision of NC.			
18	Case No.:23/18/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00297/AM10/	RLA File :09/24/040/00457/AM09/	Lic.No/Date:0910038018 26.05.2009	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			
19	Case No.:36/18/82-ALC4/2009	Party Name:CHEMILL NUTRACEUTICALS PVT.LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00310/AM10/	RLA File :03/94/040/00148/AM10/	Lic.No/Date:0310521537 27.05.2009	Defer Date:17.08.2010
	Decision :Committee considered case as per agenda and decided to call for end use of the export product from firm. Accordingly, case was deferred for 17.08.2010.			
20	Case No.:7/13/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved

HQ File :01/82/050/00147/AM10/

RLA File :08/24/040/00034/AM10/

Lic.No/Date:0810080489

05.06.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/287/2009-PI (Norms) dated 03.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tamsulosin Hcl 0.4 mg Capsule	1 No.	1.	Tamsulosin Hydrochloride	0.408 mg
		2.	Methacrylic Acid Copolymer Dispersion NF	170.012 mg
		3.	Microcrystalline Cellulose (Avicel PH 102)	233 mg
		4.	60 CC White HDPE Round Bottle	As per packing policy
		5.	33 MM White PP Screw Cap	As per packing policy
		6.	Capsule Green/Peach size 2 printed with ZA-18 and 0.4 in black ink	As per packing policy
		7.	Silica Gel Canister 1 gm	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

21	Case No.:30/13/82-ALC4/2009	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00170/AM10/	RLA File :07/24/040/00103/AM10/	Lic.No/Date:0710065349 11.06.2009	Defer Date:17.08.2010
	Decision :Committee decided to defer case for 17.08.2010 for comments of Department of Pharmaceuticals.			

22	Case No.:22/19/82-ALC4/2009	Party Name:ACACIA LIFE SCIENCES PVT LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00400/AM10/	RLA File :09/24/040/00001/AM10/	Lic.No/Date:0910038246 16.06.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/8/2010-PI (Norms) dated 10.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
T P Acid	1 kg	1.	Ethyl-2-(2-Amino Thiozal-4 YL) 2 Hydroxy Amino Acetate	0.689 kg

RA concerned may take further necessary action as per above decision of NC.

23	Case No.:20/18/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00294/AM10/	RLA File :03/94/040/00087/AM10/	Lic.No/Date:0310524765 18.06.2009	Defer Date:10.08.2010
	Decision :Withdrawn as the case has already been considered by NC in 11/82 meeting held on 15.06.2010 and deferred for 10.08.2010.			

24	Case No.:1/17/82-ALC4/2009	Party Name:INTERMED LABS PVT. LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00264/AM10/	RLA File :07/24/040/00135/AM10/	Lic.No/Date:0710065750 03.07.2009	
	Decision :Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

25	Case No.:4/17/82-ALC4/2009	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00267/AM10/	RLA File :03/95/040/00207/AM10/	Lic.No/Date:0310527468 06.07.2009	Defer Date:10.08.2010
	Decision : Withdrawn as the case has already been considered by NC in 11/82 meeting held on 15.06.2010 and deferred for 10.08.2010.			

26	Case No.:7/17/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status: Case Deferred
	HQ File :01/82/050/00270/AM10/	RLA File :07/24/040/00051/AM10/	Lic.No/Date:0710065810 07.07.2009	Defer Date:10.08.2010
	Decision : Withdrawn as the case has already been considered by NC in 11/82 meeting held on 15.06.2010 and deferred for 10.08.2010.			

27	Case No.:9/17/82-ALC4/2009	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00272/AM10/	RLA File :09/24/040/00101/AM10/	Lic.No/Date:0910038523 09.07.2009	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

28	Case No.:10/17/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00273/AM10/	RLA File :05/24/040/00203/AM10/	Lic.No/Date:0510245516 10.07.2009	Defer Date:17.08.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O.			

No.35011/273/2009-PI (Norms) dated 30.04.2010 decided to call for the following information from the firm:-

1. Percentage content of Cefepime Hcl (Sterile) and L-Arginine (Sterile) in the export product.
2. Process of manufacture showing wastage in sterilization and in further processing.

Accordingly, case was deferred for 17.08.2010.

29

Case No.:48/18/82-ALC4/2009	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/00322/AM10/	RLA File :09/24/040/00118/AM10/	Lic.No/Date:0910038561 13.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/3 /2010-Ch.II dated 17.05.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Phenyl-3,3Bis(4 Hydroxy Phenyl) Phthalimidine (PPPBP)	1 Kg.	1.	Phthalic Anhydride	0.550 kg
		2.	Phenol	0.850 kg
		3.	Zinc Chloride	0.350 kg
		4.	Aniline	0.420 kg
		5.	Methanol	1.350 kg
RA concerned may take further necessary action as per above decision of NC.				

30	Case No.:20/21/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/83/050/00391/AM10/	RLA File :03/95/040/00126/AM10/	Lic.No/Date:0310528685 13.07.2009	Defer Date:29.06.2010
	Decision :Committee considered case as per agenda and decided to include the case in the next meeting and to bring the reply of the firm regarding ITC(HS) code of the export product.			

31	Case No.:82/18/82-ALC4/2009	Party Name:LUPIN LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00356/AM10/	RLA File :03/95/040/00079/AM10/	Lic.No/Date:0310529028 16.07.2009	
	Decision : Withdrawn as the case has already been approved by NC in 11/82 meeting held on 15.06.2010.			

32	Case No.:87/18/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
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	HQ File :01/82/050/00361/AM10/	RLA File :05/24/040/00230/AM10/	Lic.No/Date:0510246091 17.07.2009	
	Decision :Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

33	Case No.:17/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00587/AM10/	RLA File :09/24/040/00436/AM09/	Lic.No/Date:0910038631 20.07.2009	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

34	Case No.:14/29/82-ALC4/2009	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00584/AM10/	RLA File :09/24/040/00111/AM10/	Lic.No/Date:0910038661 23.07.2009	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

35	Case No.:15/29/82-ALC4/2009	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status: Case Deferred
	HQ File :01/82/050/00585/AM10/	RLA File :09/24/040/00006/AM10/	Lic.No/Date:0910038659 23.07.2009	Defer Date:10.08.2010
	Decision : Withdrawn as the case has already been considered by NC in 11/82 meeting held on 15.06.2010 and deferred for 10.08.2010.			

36	Case No.:22/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00712/AM10/	RLA File :09/24/040/00130/AM10/	Lic.No/Date:0910038699 24.07.2009	
	Decision : Withdrawn as the case has already been approved by NC in 8/82 meeting held on 25.05.2010.			

37	Case No.:22/46/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00938/AM10/	RLA File :03/94/040/00363/AM10/	Lic.No/Date:0310531789 31.07.2009	
	Decision : Withdrawn as the case has already been approved by NC in 8/82 meeting held on 25.05.2010.			

38	Case No.:2/21/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
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HQ File :01/82/050/00429/AM10/	RLA File :03/95/040/00224/AM10/	Lic.No/Date:0310532930 07.08.2009	Defer Date:17.08.2010
Decision :Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.			

39	Case No.:4/24/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved									
	HQ File :01/82/050/00501/AM10/	RLA File :03/94/040/00454/AM10/	Lic.No/Date:0310535251 26.08.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/284/2009-PI (Norms) dated 26.04.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Entecavir</td><td>1 Kg.</td><td>1.</td><td>2-Amino-1,9-(1S,3R,4S)-4-(benzyloxy)-3-(Benzloxymethyl)-2-Methylenecyclopentyl)-6H-purin-6-one (ECR-4)</td><td>2.0548 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Entecavir	1 Kg.	1.	2-Amino-1,9-(1S,3R,4S)-4-(benzyloxy)-3-(Benzloxymethyl)-2-Methylenecyclopentyl)-6H-purin-6-one (ECR-4)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Entecavir	1 Kg.	1.	2-Amino-1,9-(1S,3R,4S)-4-(benzyloxy)-3-(Benzloxymethyl)-2-Methylenecyclopentyl)-6H-purin-6-one (ECR-4)	2.0548 kg									
RA concerned may take further necessary action as per above decision of NC.													

40	Case No.:8/24/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00505/AM10/	RLA File :31/24/040/00409/AM08/	Lic.No/Date:3110039743 27.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in 10/82 meeting held on 08.06.2010.			

41	Case No.:9/24/82-ALC4/2009	Party Name:LIFE LINE INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Rejected
	HQ File :01/82/050/00506/AM10/	RLA File :03/95/040/00328/AM10/	Lic.No/Date:0310535518 27.08.2009	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority, but no reply has been received and norms can not be fixed in absence of required data. It was, therefore, decided to reject the case.			
	RA concerned may take further necessary action as per above decision of NC.			

42	Case No.:21/29/82-ALC4/2009	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00591/AM10/	RLA File :09/24/040/00189/AM10/	Lic.No/Date:0910039075 27.08.2009	

Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.

43	Case No.:14/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00511/AM10/	RLA File :09/24/040/00168/AM10/	Lic.No/Date:0910039133 28.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

44	Case No.:15/24/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved																								
	HQ File :01/82/050/00512/AM10/	RLA File :09/24/040/00171/AM10/	Lic.No/Date:0910039134 28.08.2009																									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/328/2009-PI-(Norms) dated 18.05.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">Lopinavir (THP Route)</td><td rowspan="6">1 kg.</td><td>1.</td><td>N-(4-Amino-1-Benzyl-3-Hydroxy-5-Phenyl-Pentyl)-3-Methyl-2-(2-oxo-Tetra Hydro-Pyrimidin-1-yl)-Butyramide 5-2,6-dimethyl Phenoxy Acetic Acid (THP)</td><td>1.756 kg</td></tr> <tr> <td>2.</td><td>2,6-Dimethyl Phenoxy Acetic Acid</td><td>0.702 kg</td></tr> <tr> <td>3.</td><td>Thionyl Chloride</td><td>0.561 kg</td></tr> <tr> <td>4.</td><td>Dimethyl Formamide</td><td>0.007 kg</td></tr> <tr> <td>5.</td><td>Methylene Dichloride</td><td>4.915 kg</td></tr> <tr> <td>6.</td><td>Activated Carbon (Cecaeno PC)</td><td>0.100 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Lopinavir (THP Route)	1 kg.	1.	N-(4-Amino-1-Benzyl-3-Hydroxy-5-Phenyl-Pentyl)-3-Methyl-2-(2-oxo-Tetra Hydro-Pyrimidin-1-yl)-Butyramide 5-2,6-dimethyl Phenoxy Acetic Acid (THP)	1.756 kg	2.	2,6-Dimethyl Phenoxy Acetic Acid	0.702 kg	3.	Thionyl Chloride	0.561 kg	4.	Dimethyl Formamide	0.007 kg	5.	Methylene Dichloride	4.915 kg	6.	Activated Carbon (Cecaeno PC)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																								
Lopinavir (THP Route)	1 kg.	1.	N-(4-Amino-1-Benzyl-3-Hydroxy-5-Phenyl-Pentyl)-3-Methyl-2-(2-oxo-Tetra Hydro-Pyrimidin-1-yl)-Butyramide 5-2,6-dimethyl Phenoxy Acetic Acid (THP)	1.756 kg																								
		2.	2,6-Dimethyl Phenoxy Acetic Acid	0.702 kg																								
		3.	Thionyl Chloride	0.561 kg																								
		4.	Dimethyl Formamide	0.007 kg																								
		5.	Methylene Dichloride	4.915 kg																								
		6.	Activated Carbon (Cecaeno PC)	0.100 kg																								

45	Case No.:16/24/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00513/AM10/	RLA File :09/24/040/00200/AM10/	Lic.No/Date:0910039135 28.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in 10/82 meeting held on 08.06.2010.			

46	Case No.:21/24/82-ALC4/2009	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00518/AM10/	RLA File :03/95/040/00331/AM10/	Lic.No/Date:0310535917	

31.08.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/99/2008/Ch.II dated 22.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
3 Chloro 4 Fluoro Benzo Tri Fluoride	1kg.	1.	Para Fluoro Toluene/4 Fluoro Toluene	0.924 kg

RA concerned may take further necessary action as per above decision of Norms Committee.

47	Case No.:91/46/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01007/AM10/	RLA File :09/24/040/00207/AM10/	Lic.No/Date:0910039145 31.08.2009	
	Decision : Withdrawn as the case has already been approved by NC in 8/82 meeting held on 25.05.2010.			

48	Case No.:93/46/82-ALC4/2009	Party Name:GLAND PHARMA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01009/AM10/	RLA File :09/24/040/00193/AM10/	Lic.No/Date:0910039156 31.08.2009	Defer Date:13.07.2010
	Decision :Committee decided to call for the firm firm for personal hearing on 13.07.2010. Accordingly, case was deferred for 13.07.2010.			

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Case No.:108/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/01024/AM10/	RLA File :09/24/040/00182/AM10/	Lic.No/Date:0910039159 31.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/14/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artesunate	1 Kg.	1.	Artemisinin	0.9259 kg
		2.	Sodium Boro Hydride	0.150 kg
		3.	Methanol	1.429 kg
		4.	Tetra Hydro Furan	0.974 kg
		5.	4-Dimethylaminopyridine	0.073 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:110/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/01026/AM10/	RLA File :09/24/040/00147/AM10/	Lic.No/Date:0910039160 31.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/14/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pregabalin	1 Kg.	1.	Benzyl-2-Bromo Acetate	11.20 kg
		2.	Iso Valeraldehyde	5.317 kg
		3.	Potassium Carbonate	11.20 kg
		4.	Tetra Hydro Furan	6.87 kg
		5.	Methanol	19.17 kg
		6.	Triethylamine	0.88 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:111/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/01027/AM10/	RLA File :09/24/040/00183/AM10/	Lic.No/Date:0910039161 31.08.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/14/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dihydroartemisinin	1 Kg.	1.	Artemisinin	1.12 kg
		2.	Sodium Boro Hydride	0.14 kg
		3.	Methanol	0.675 kg
RA concerned may take further necessary action as per above decision of NC.				

52	Case No.:29/24/82-ALC4/2009	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00526/AM10/	RLA File :09/24/040/00208/AM10/	Lic.No/Date:0910039223 01.09.2009	Defer Date:17.08.2010
	Decision :Committee decided to defer case for 17.08.2010 for comments of Department of Pharmaceuticals.			

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Case No.:32/24/82-ALC4/2009	Party Name:UNI SANKYO LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/00529/AM10/	RLA File :09/24/040/00190/AM10/	Lic.No/Date:0910039228 01.09.2009		
Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Synox-0.100 mg tablet- Levothroxine 0.100 mg tablet	1 No.	1.	Levothyroxide Sodium	0.102 mg
RA may calculate the quantity of input for the rest export products on pro-rata basis.				
RA concerned may take further necessary action as per above decision of NC.				

54

Case No.:7/25/83-ALC1/2009	Party Name:NANZ MED SCIENCE PHARMA PVT.LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/83/050/00469/AM10/	RLA File :05/24/040/00293/AM10/	Lic.No/Date:0510248785 03.09.2009		
Decision : Committee considered case as per agenda and taking cue from SION A-367 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Povidone Iodine IP/USP	1 Kg.	1.	PVPK-30/Polyvinylpyrrolidone-K-30	0.9 kg
		2.	Crude Iodine	0.12 kg
RA concerned may take further necessary action as per above decision of NC.				

55

Case No.:109/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/01025/AM10/	RLA File :09/24/040/00209/AM10/	Lic.No/Date:0910039257 08.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/14/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 Kg.	1.	Cyclohexyl Ester	2.19 kg
		2.	Sodium Borohydride	0.48 kg

		3.	Methanol	0.29 kg
		4.	Toluene	0.35 kg
		5.	Triethylamine	0.595 kg
		6.	Iso Propyl Alcohol	2.51 kg
RA concerned may take further necessary action as per above decision of NC.				

56	Case No.:2/26/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00534/AM10/	RLA File :09/24/040/00185/AM10/	Lic.No/Date:0910039258 09.09.2009	Defer Date:03.08.2010
Decision :Committee decided to defer case for 03.08.2010 for comments of Department of C&PC.				

57

Case No.:5/26/82-ALC4/2009	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/00537/AM10/	RLA File :03/94/040/00449/AM10/	Lic.No/Date:0310537058 10.09.2009		
Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nabumetone	1 Kg.	1.	6-Methoxy-2-Naphthaldehyde	1.28 kg
		2.	Acetone	1.26 kg
		3.	Iso Propyl Alcohol	1.65 kg
RA concerned may take further necessary action as per above decision of NC.				

58	Case No.:9/36/82-ALC4/2009	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved																
	HQ File :01/82/050/00734/AM10/	RLA File :22/24/040/00023/AM10/	Lic.No/Date:2210009248 10.09.2009																	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/4/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																				
<table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="3">Cefepime for Injection</td><td rowspan="3">1 kg</td><td>1.</td><td>Cefepime Hcl (Non-Sterile)</td><td>0.707 kg</td></tr> <tr> <td>2.</td><td>L-Arginine (Non-Sterile)</td><td>0.320 kg</td></tr> <tr> <td>3.</td><td>Acetone</td><td>2.14 kg</td></tr> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cefepime for Injection	1 kg	1.	Cefepime Hcl (Non-Sterile)	0.707 kg	2.	L-Arginine (Non-Sterile)	0.320 kg	3.	Acetone	2.14 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
Cefepime for Injection	1 kg	1.	Cefepime Hcl (Non-Sterile)	0.707 kg																
		2.	L-Arginine (Non-Sterile)	0.320 kg																
		3.	Acetone	2.14 kg																

		4.	Methanol	0.81 kg
		5.	Eno Carbon	0.034 kg
RA concerned may take further necessary action as per above decision of NC.				

59	Case No.:89/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00123/AM11/	RLA File :22/24/040/00027/AM10/	Lic.No/Date:2210009272 17.09.2009	Defer Date:10.08.2010
	Decision : Withdrawn as the case has already been considered by NC in 11/82 meeting held on 15.06.2010 and deferred for 10.08.2010.			

60	Case No.:4/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00564/AM10/	RLA File :05/24/040/00307/AM10/	Lic.No/Date:0510249607 18.09.2009	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

61	Case No.:5/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00565/AM10/	RLA File :05/24/040/00308/AM10/	Lic.No/Date:0510249608 18.09.2009	Defer Date:17.08.2010
	Decision :Committee decided to defer case for 17.08.2010 for reply from firm.			

62	Case No.:6/28/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00566/AM10/	RLA File :05/24/040/00275/AM10/	Lic.No/Date:0510249610 18.09.2009	Defer Date:10.08.2010
	Decision :Withdrawn as the case has already been considered by NC in 11/82 meeting held on 15.06.2010 and it was decided to call for technical details as per Appendix 33 of HBP and deferred for 10.08.2010.			

63	Case No.:9/28/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00569/AM10/	RLA File :31/24/040/00110/AM10/	Lic.No/Date:3110040034 23.09.2009	Defer Date:17.08.2010
	Decision :Committee decided to defer case for 17.08.2010 for comments of Department of Pharmaceuticals.			

64	Case No.:41/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00957/AM10/	RLA File :07/24/040/00227/AM10/	Lic.No/Date:0710067164 23.09.2009	Defer Date:17.08.2010
	Decision :Committee considered case as per agenda and decided to call from firm the Production and Consumption data certified by Central Excise Authority. Accordingly, case was deferred for 17.08.2010.			

65

Case No.:71/46/82-ALC4/2009	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/00987/AM10/	RLA File :03/95/040/00415/AM10/	Lic.No/Date:0310539636 29.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.14010/75/2008-Ch.II dated 21.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
N-Ethyl Carbazole	1 kg	1.	Carbazole	0.951 kg
RA concerned may take further necessary action as per above decision of NC.				

66

Case No.:51/48/82-ALC4/2009	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved													
HQ File :01/82/050/01114/AM10/	RLA File :03/95/040/00416/AM10/	Lic.No/Date:0310539888 30.09.2009														
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.14010/97/2006-Ch.II dated 20.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="2">Hydroquinone Monomethyl Ether (Purity Min.99%)</td><td rowspan="2">1 kg</td><td>1.</td><td>Hydroquinone</td><td>1.056 kg</td></tr><tr><td>2.</td><td>Para Benzoquinone</td><td>0.10 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydroquinone Monomethyl Ether (Purity Min.99%)	1 kg	1.	Hydroquinone	1.056 kg	2.	Para Benzoquinone	0.10 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Hydroquinone Monomethyl Ether (Purity Min.99%)	1 kg	1.	Hydroquinone	1.056 kg												
		2.	Para Benzoquinone	0.10 kg												
RA concerned may take further necessary action as per above decision of NC.																

67	Case No.:3/29/87-ALC1/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/87/050/00216/AM10/	RLA File :05/24/040/00302/AM10/	Lic.No/Date:0510250358 06.10.2009	Defer Date: 10.08.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/380/2009-PI (Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for

68

Case No.:18/6/82-ALC4/2010	Party Name:BASE METAL CHLORINATIONS (P) LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/00165/AM11/	RLA File :34/24/040/00102/AM10/	Lic.No/Date:3410025277 06.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.14010/48/2010-Ch.II dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Butyrate	1 kg	1.	Butyric Acid	0.788 kg
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:9/30/82-ALC4/2009	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00610/AM10/	RLA File :31/24/040/00123/AM10/	Lic.No/Date:3110040264 09.10.2009	Defer Date:17.08.2010
	Decision :Committee decided to defer case for 17.08.2010 for comments of Department of Pharmaceuticals.			

70	Case No.:12/30/82-ALC4/2009	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00613/AM10/	RLA File :09/24/040/00275/AM10/	Lic.No/Date:0910039557 13.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

71	Case No.:107/46/82-ALC4/2009		Party Name:MSN LABORATORIES LIMITED		Meet No/Date:12/82-ALC4/2010 22.06.2010		Status:Case Approved	
	HQ File :01/82/050/01023/AM10/		RLA File :09/24/040/00274/AM10/		Lic.No/Date:0910039680 21.10.2009			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/16/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	

Voriconazole	1 kg	1.	4-Chloro-6-Ethyl-5-Fluoro Pyrimidine	4.80 kg
RA concerned may take further necessary action as per above decision of NC.				

72	Case No.:2/33/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00630/AM10/	RLA File :03/94/040/00451/AM10/	Lic.No/Date:0310541892 23.10.2009	
	Decision : Withdrawn as the case has already been approved by NC in 10/82 meeting held on 08.06.2010.			

73

Case No.:5/33/82-ALC4/2009	Party Name:KORES (INDIA) LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/00633/AM10/	RLA File :03/94/040/00516/AM10/	Lic.No/Date:0310542107 23.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/353/2009-PI (Norms) dated 12.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
8-Chloro Theophylline	1 kg	1.	Crude Theophylline (Wet) NMT 80% w/w	1.28 kg
RA concerned may take further necessary action as per above decision of NC.				

74	Case No.:52/48/82-ALC4/2009	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved																
	HQ File :01/82/050/01115/AM10/	RLA File :03/94/040/00538/AM10/	Lic.No/Date:0310541878 23.10.2009																	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/52/2009/Ch.II dated 21.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-																			
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl. No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td rowspan="3">N,N Dialkylamino-diphenylmethane/4,4-bis (sec-butylamino) diphenylmethane, UOP No.225/Unilink 4200</td><td rowspan="3">1kg.</td><td>1.</td><td>4,4-Methylenedianline</td><td>0.950 kg</td></tr><tr><td>2.</td><td>Methyl Ethyl Ketone</td><td>0.639 kg</td></tr><tr><td>3.</td><td>Catalyst-3% Platinum on carbon powder</td><td>0.0003 kg</td></tr></table>					Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed	N,N Dialkylamino-diphenylmethane/4,4-bis (sec-butylamino) diphenylmethane, UOP No.225/Unilink 4200	1kg.	1.	4,4-Methylenedianline	0.950 kg	2.	Methyl Ethyl Ketone	0.639 kg	3.	Catalyst-3% Platinum on carbon powder	0.0003 kg
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed																
N,N Dialkylamino-diphenylmethane/4,4-bis (sec-butylamino) diphenylmethane, UOP No.225/Unilink 4200	1kg.	1.	4,4-Methylenedianline	0.950 kg																
		2.	Methyl Ethyl Ketone	0.639 kg																
		3.	Catalyst-3% Platinum on carbon powder	0.0003 kg																

RA concerned may take further necessary action as per above decision of Norms Committee.

75	Case No.:7/33/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE	Meet No/Date:12/82-ALC4/2010	Status:Case
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	LIMITED,	22.06.2010	Deferred
HQ File :01/82/050/00635/AM10/	RLA File :03/94/040/00569/AM10/	Lic.No/Date:0310542418 26.10.2009	Defer Date:03.08.2010
Decision :Committee decided to defer case for 03.08.2010 for comments of Department of C&PC.			

76	Case No.:8/33/82-ALC4/2009	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00636/AM10/	RLA File :03/95/040/00282/AM10/	Lic.No/Date:0310542452 26.10.2009	
Decision : Withdrawn as the case has already been approved by NC in 8/82 meeting held on 25.05.2010.				

77	Case No.:9/33/82-ALC4/2009	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00637/AM10/	RLA File :09/24/040/00230/AM10/	Lic.No/Date:0910039712 27.10.2009	
Decision : Withdrawn as the case has already been approved by NC in 10/82 meeting held on 08.06.2010.				

78	Case No.:16/33/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00644/AM10/	RLA File :09/24/040/00222/AM10/	Lic.No/Date:0910039762 29.10.2009	
Decision : Withdrawn as the case has already been approved by NC in 10/82 meeting held on 08.06.2010.				

79	Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:29.06.2010
Decision :Committee decided to defer case for 29.06.2010 to ascertain the correct ITC(HS) code of the export product from firm.				

80	Case No.:35/48/82-ALC4/2009	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01098/AM10/	RLA File :03/94/040/00129/AM10/	Lic.No/Date:0310543281 29.10.2009	Defer Date:17.08.2010
Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter dated 17.03.2010 has called for certain technical information from the firm which have not been received. It was, therefore, decided to remind the firm and defer the case for 17.08.2010.				

81	Case No.:22/34/82-ALC4/2009	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00667/AM10/	RLA File :03/95/040/00470/AM10/	Lic.No/Date:0310543476 30.10.2009	Defer Date:17.08.2010
	Decision :Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.			

82	Case No.:44/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved									
	HQ File :01/82/050/01107/AM10/	RLA File :03/94/040/00475/AM10/	Lic.No/Date:0310543630 03.11.2009										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Calcium Disodium EDTA (Calcium content 10+0.5%)</td><td>1 kg</td><td>1.</td><td>Ethylene Diamine Tetra Acetic Acid (EDTA)</td><td>0.720 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	import items	Qty. allowed	Calcium Disodium EDTA (Calcium content 10+0.5%)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed									
Calcium Disodium EDTA (Calcium content 10+0.5%)	1 kg	1.	Ethylene Diamine Tetra Acetic Acid (EDTA)	0.720 kg									
RA concerned may take further necessary action as per above decision of NC.													

83	Case No.:34/34/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00679/AM10/	RLA File :05/24/040/00291/AM10/	Lic.No/Date:0510252005 06.11.2009	Defer Date:17.08.2010
	Decision :Committee decided to call for a copy of application alongwith technical details as per Appendix 33 from RA/firm. Accordingly, case was deferred for 18.07.2010.			

84	Case No.:70/48/82-ALC4/2009	Party Name:CHEMPRO EXPORTS (INDIA)	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01133/AM10/	RLA File :03/94/040/00613/AM10/	Lic.No/Date:0310544665 09.11.2009	Defer Date:27.07.2010
	Decision :Committee decided to defer case for 27.07.2010 for reply from firm.			

85	Case No.:39/48/82-ALC4/2009	Party Name:RELIANCE LIFE SCIENCES PVT. LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01102/AM10/	RLA File :03/95/040/00475/AM10/	Lic.No/Date:0310544816	

8.	100 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
9.	75 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
10.	60 CC WHITE HDPE ROUND BOTTLE	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
11.	33 MM WHITE PP CRC with Pulp Liner	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
12.	33 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
13.	45 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
14.	38 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy
15.	53 MM WHITE PP SCREW CAP	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy	As per packing policy

RA concerned may take further necessary action as per above decision of Norms Committee.

92	Case No.:20/38/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00793/AM10/	RLA File :09/24/040/00355/AM10/	Lic.No/Date:0910040146 03.12.2009	Defer Date:27.07.2010
	Decision :Committee decided to defer case for 27.07.2010 for reply from firm.			

93	Case No.:22/38/82-ALC4/2009	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00795/AM10/	RLA File :07/24/040/00339/AM10/	Lic.No/Date:0710068661 03.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 11/82 meeting held on 15.06.2010.			

94	Case No.:24/38/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00797/AM10/	RLA File :31/24/040/00169/AM10/	Lic.No/Date:3110040935 03.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

95

Case No.:63/46/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Deffered and Re-indexed	
HQ File :01/82/050/00979/AM10/	RLA File :08/24/040/00215/AM10/	Lic.No/Date:0810084676 03.12.2009	Defer Date:15.06.2010	
Decision : Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paroxetine Hcl	1 Kg.	1.	Racemic Alcohol (OR)/(+/-)Trans-4-(4-Fluorophenyl)-3-Hydroxy Piperidine (NMA)	2.034 kg
		2.	D(-)Tartaric Acid	1.504 kg
		3.	Methanol	6.00 kg
		4.	Sesamol	0.55 kg
		5.	Di Methyl Sulfoxide	2.00 kg
		6.	Acetone	5.19 kg
RA concerned may take further necessary action as per above decision of NC.				

96

Case No.:28/38/82-ALC4/2009	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:12/82-ALC4/2010 26.06.2010	Status:Case Approved	
HQ File :01/82/050/00801/AM10/	RLA File :07/24/040/00335/AM10/	Lic.No/Date:0710068685 04.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/113/2007-Ch.III dated 27.02.2008 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Woodamber SA (1,(2,2,6-Trimethyl Cyclohexyl)-Hexan-3-ol)	1 Kg.	1.	Citral	1.46 kg
		2.	Methyl Propyl Ketone	1.50 kg
		3.	Nickel Catalysts	0.06 kg
RA concerned may take further necessary action as per above decision of NC.				

97	Case No.:29/38/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00802/AM10/	RLA File :05/24/040/00383/AM10/	Lic.No/Date:0510253942 04.12.2009	Defer Date:15.06.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/396/2009-PI(Norms) dated 07.06.2010, decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for			

98	Case No.:113/46/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01029/AM10/	RLA File :09/24/040/00216/AM10/	Lic.No/Date:0910040167 04.12.2009	Defer Date:10.08.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/14/2010-PI(Norms) dated 09.06.2010, decided to call for revised application from the firm as they have applied for export of intermediate of Efavirenz and also its raw materials. Accordingly, case was deferred for10.08.2010.			

99	Case No.:38/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01101/AM10/	RLA File :03/94/040/00598/AM10/	Lic.No/Date:0310549279 04.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

100	Case No.:42/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01105/AM10/	RLA File :03/94/040/00597/AM10/	Lic.No/Date:0310549287 04.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

101	Case No.:43/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01106/AM10/	RLA File :03/94/040/00596/AM10/	Lic.No/Date:0310549266 04.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

102	Case No.:48/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved

	HQ File :01/82/050/01111/AM10/	RLA File :03/94/040/00476/AM10/	Lic.No/Date:0310549284 04.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

103	Case No.:41/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01104/AM10/	RLA File :03/94/040/00531/AM10/	Lic.No/Date:0310549545 07.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 11/82 meeting held on 15.06.2010.			

104	Case No.:49/48/82-ALC4/2009	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01112/AM10/	RLA File :03/94/040/00501/AM10/	Lic.No/Date:0310549541 07.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

105	Case No.:46/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01109/AM10/	RLA File :03/94/040/00685/AM10/	Lic.No/Date:0310550099 09.12.2009	Defer Date:17.08.2010
	Decision :Committee considered case as per agenda and decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 17.08.2010.			

106	Case No.:6/39/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00809/AM10/	RLA File :03/95/040/00557/AM10/	Lic.No/Date:0310550660 14.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 11/82 meeting held on 15.06.2010.			

107	Case No.:3/40/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00818/AM10/	RLA File :31/24/040/00180/AM10/	Lic.No/Date:3110041089 15.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

			Meet No/Date:12/82-ALC4/2010	
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108	Case No.:4/40/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	22.06.2010	Status:Case
	HQ File :01/82/050/00819/AM10/	RLA File :09/24/040/00257/AM10/	Lic.No/Date:0910040253 16.12.2009	Approved
	Decision : Withdrawn as the case has already been approved by NC in 11/82 meeting held on 15.06.2010.			

109	Case No.:9/40/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00824/AM10/	RLA File :05/24/040/00404/AM10/	Lic.No/Date:0510254651 16.12.2009	Defer Date:17.08.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 17.08.2010.			

110	Case No.:14/40/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00829/AM10/	RLA File :03/94/040/00513/AM10/	Lic.No/Date:0310551191 16.12.2009	Defer Date:10.08.2010
	Decision : Withdrawn as the case has already been considered by NC in 11/82 meeting held on 15.06.2010 and deferred for 10.08.2010.			

111	Case No.:58/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01121/AM10/	RLA File :03/94/040/00782/AM10/	Lic.No/Date:0310551036 16.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 11/82 meeting held on 15.06.2010.			

112	Case No.:16/40/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00831/AM10/	RLA File :09/24/040/00384/AM10/	Lic.No/Date:0910040330 17.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

113	Case No.:17/40/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00832/AM10/	RLA File :09/24/040/00382/AM10/	Lic.No/Date:0910040331 17.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 11/82 meeting held on 15.06.2010.			

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114	Case No.:20/40/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved																					
	HQ File :01/82/050/00835/AM10/	RLA File :08/24/040/00247/AM10/	Lic.No/Date:0810085026 17.12.2009																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/287/2009-PI (Norms) dated 12.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Amlodipine Besylate</td><td rowspan="5">1 kg</td><td>1.</td><td>Ethyl-4-Chloro Aceto Acetate</td><td>1.52 kg</td></tr> <tr> <td>2.</td><td>Toluene</td><td>1.976 kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>3.75 kg</td></tr> <tr> <td>4.</td><td>IPA (Iso Propyl Alcohol)</td><td>6.761 kg</td></tr> <tr> <td>5.</td><td>Benzene Sulphonic Acid</td><td>0.492 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Amlodipine Besylate	1 kg	1.	Ethyl-4-Chloro Aceto Acetate	1.52 kg	2.	Toluene	1.976 kg	3.	Methanol	3.75 kg	4.	IPA (Iso Propyl Alcohol)	6.761 kg	5.	Benzene Sulphonic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
Amlodipine Besylate	1 kg	1.	Ethyl-4-Chloro Aceto Acetate	1.52 kg																					
		2.	Toluene	1.976 kg																					
		3.	Methanol	3.75 kg																					
		4.	IPA (Iso Propyl Alcohol)	6.761 kg																					
		5.	Benzene Sulphonic Acid	0.492 kg																					

115	Case No.:4/41/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00839/AM10/	RLA File :31/24/040/00192/AM10/	Lic.No/Date:3110041170 21.12.2009	Defer Date:10.08.2010
	Decision :Committee decided to defer case for 10.08.2010 for comments of Department of C&PC.			

116	Case No.:87/46/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01003/AM10/	RLA File :03/94/040/00820/AM10/	Lic.No/Date:0310552364 23.12.2009	Defer Date:17.08.2010
	Decision :Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 17.08.2010.			

117	Case No.:59/48/82-ALC4/2009	Party Name:CIPLA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01122/AM10/	RLA File :03/94/040/00837/AM10/	Lic.No/Date:0310553012 30.12.2009	
	Decision : Withdrawn as the case has already been approved by NC in 11/82 meeting held on 15.06.2010.			

118	Case No.:38/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
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HQ File :01/82/050/00253/AM11/

RLA File :09/24/040/00414/AM10/

Lic.No/Date:0910040522

05.01.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/28/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stavudine Powder	1 kg	1.	5-Methyl Uridine	2.597 kg
		2.	N-Methyl Morpholine	1.23 kg
		3.	Methane Sulfonyl Chloride	2.40 kg
		4.	Dimethyl formamide	3.15 kg
		5.	N-Methyl Pyrrolidinone	1.40 kg
		6.	Acetone	9.59 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:53/48/82-ALC4/2009

Party Name:SUNSHIELD CHEMICALS LTD.

Meet No/Date:12/82-ALC4/2010
22.06.2010Status:Case
Approved

HQ File :01/82/050/01116/AM10/

RLA File :03/95/040/00592/AM10/

Lic.No/Date:0310554251
07.01.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/42/2009-Ch.II dated 01.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Sun DND (Nonylated Di-Phenylamine) Industrial Grade	1 kg	1.	Di-Phenylamine	0.440 kg
		2.	Nonene (Propylene Trimer	0.620 kg

RA concerned may take further necessary action as per above decision of NC.

120 Case No.:3/43/82-ALC4/2009

Party Name:ARCH PHARMALABS LTD

Meet No/Date:12/82-ALC4/2010
22.06.2010Status:Case
Deferred

HQ File :01/82/050/00877/AM10/

RLA File :03/94/040/00784/AM10/

Lic.No/Date:0310554371
08.01.2010Defer
Date:17.08.2010

Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/8/2010-PI (Norms) dated 10.06.2010, decided to call for the following information/documents from the firm:-

1. Complete and balanced chemical reactions showing molecular weight of each input and output product.

2. Material balance for entire process.
3. Technical justification for importing 21.22 kg of Vitride per kg of export product. Recovery of vitride may also be furnished.
4. Technical justification for using Mono Amino Oxidase Enzyme and its quantitative requirement.
5. Copy of technical literature in support of process & yield envisaged.

Accordingly, the case was deferred for 17.08.2010.

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Case No.:4/43/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/00878/AM10/	RLA File :03/94/040/00773/AM10/	Lic.No/Date:0310554372 08.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/395/2009-PI (Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Paclitaxel	1 gram	1.	10-Deacety Baccatin	1.50 gram
		2.	Pyridine	0.87 gram
		3.	Triethyl Silyl Chloride	1.67 gram
		4.	(3R,4S)-3-Triethylsilanyloxy-4-Phenyl-N-Benzoyl-2-Azetidinone	1.12 gram
RA concerned may take further necessary action as per above decision of NC.				

122	Case No.:9/43/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00883/AM10/	RLA File :09/24/040/00354/AM10/	Lic.No/Date:0910040592 12.01.2010	Defer Date:17.08.2010
	Decision :Committee considered case as per agenda and observed that content of tablets in the export product does not match with DML. It was, therefore, decided to call for a clarification from the firm alongwith detailed working. Accordingly, case was deferred for 17.08.2010.			

123	Case No.:11/43/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00885/AM10/	RLA File :08/24/040/00277/AM10/	Lic.No/Date:0810085697 12.01.2010	Defer Date:17.08.2010
	Decision :Committee decided to defer case for 17.08.2010 for comments of Department of Pharmaceuticals.			

124	Case No.:47/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:12/82-ALC4/2010	Status:Deffered and
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		22.06.2010	Re-indexed	
HQ File :01/82/050/00262/AM11/	RLA File :09/24/040/00421/AM10/	Lic.No/Date:0910040588 12.01.2010	Defer Date:22.06.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/28/2010-PI (Norms) dated 09.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Levetiracetam Powder	1 kg	1.	2-Pyrrolidone	2.57 kg
		2.	Ethyl-2-Bromo Butyrate	4.524 kg
		3.	Toluene	5.59 kg
		4.	R(+) Alpha Methyl Benzylamine	0.87 kg
		5.	Methylene Chloride	2.53 kg
		6.	Ethyl Chloroformate	1.163 kg
RA concerned may take further necessary action as per above decision of NC.				

125	Case No.:4/44/82-ALC4/2009	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00889/AM10/	RLA File :03/95/040/00601/AM10/	Lic.No/Date:0310555001 13.01.2010	Defer Date:17.08.2010
	Decision :Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.			

126	Case No.:6/44/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00891/AM10/	RLA File :03/95/040/00683/AM10/	Lic.No/Date:0310555180 13.01.2010	
	Decision : Withdrawn as the case has already been approved by NC in 9/82 meeting held on 01.06.2010.			

127	Case No.:7/44/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00892/AM10/	RLA File :52/24/040/00027/AM10/	Lic.No/Date:5210029364 13.01.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.			

128	Case No.:9/44/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
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	HQ File :01/82/050/00894/AM10/	RLA File :31/24/040/00130/AM10/	Lic.No/Date:3110041489 13.01.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.			

129	Case No.:8/44/82-ALC4/2009	Party Name:EMAMI LIMITED,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00893/AM10/	RLA File :02/24/040/00173/AM10/	Lic.No/Date:0210136503 14.01.2010	Defer Date:17.08.2010
	Decision :Committee decided to defer case for 17.08.2010 for comments of DC(MSME).			

130	Case No.:10/44/82-ALC4/2009	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00895/AM10/	RLA File :03/95/040/00667/AM10/	Lic.No/Date:0310555381 14.01.2010	
	Decision :Withdrawn as the case has already been approved by NC in 11/82 meeting held on 15.06.2010.			

131	Case No.:1/45/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Deffered and Re-indexed
	HQ File :01/82/050/00896/AM10/	RLA File :05/24/040/00446/AM10/	Lic.No/Date:0510256458 15.01.2010	Defer Date:25.05.2010
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

132	Case No.:10/45/82-ALC4/2009	Party Name:KDAC CHEM PVT LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00905/AM10/	RLA File :34/24/040/00176/AM10/	Lic.No/Date:3410026153 15.01.2010	Defer Date:17.08.2010
	Decision :Committee decided to call for a copy of application alongwith technical details as per Appendix 33 from RA/fir. Accordingly, case was deferred for 17.08.2010.			

133	Case No.:17/5/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00051/AM11/	RLA File :03/94/040/00799/AM10/	Lic.No/Date:0310555541 15.01.2010	
	Decision : Withdrawn as the case has already been approved by NC in 11/82 meeting held on 15.06.2010.			

134	Case No.:18/5/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case
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HQ File :01/82/050/00052/AM11/	RLA File :03/94/040/00795/AM10/	Lic.No/Date:0310555546 15.01.2010	Deferred Defer Date:10.08.2010
Decision :Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticaals.			

135	Case No.:3/45/82-ALC4/2009	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00898/AM10/	RLA File :05/24/040/00410/AM10/	Lic.No/Date:0510256550 18.01.2010	Defer Date:17.08.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 17.08.2010.			

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Case No.:8/45/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/00903/AM10/	RLA File :03/94/040/00880/AM10/	Lic.No/Date:0310555693 18.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/8/2010-PI (Norms) dated 10.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Docetaxel	1 kg	1.	Zinc	0.48 kg
		2.	Acetic Acid	0.96 kg
		3.	Baccatin III-(2S,3S)-3-Phenylisoserine-N-Benzoyl Ester	1.92 kg
RA concerned may take further necessary action as per above decision of NC.				

137	Case No.:9/45/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved												
	HQ File :01/82/050/00904/AM10/	RLA File :03/94/040/00879/AM10/	Lic.No/Date:0310555700 18.01.2010													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/395/2009-PI (Norms) dated 04.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Irinotecan Hcl</td><td rowspan="2">1 kg</td><td>1.</td><td>7-Ethyl-10-Hydroxycamp Tothecin</td><td>1.035 kg</td></tr> <tr> <td>2.</td><td>1,4-Bipiperidiny1-1-Corbonyl Chloride</td><td>0.608 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Irinotecan Hcl	1 kg	1.	7-Ethyl-10-Hydroxycamp Tothecin	1.035 kg	2.	1,4-Bipiperidiny1-1-Corbonyl Chloride
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Irinotecan Hcl	1 kg	1.	7-Ethyl-10-Hydroxycamp Tothecin	1.035 kg												
		2.	1,4-Bipiperidiny1-1-Corbonyl Chloride	0.608 kg												

RA concerned may take further necessary action as per above decision of NC.

138	Case No.:13/45/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00908/AM10/	RLA File :03/95/040/00674/AM10/	Lic.No/Date:0310555745 18.01.2010	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

139	Case No.:16/45/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00911/AM10/	RLA File :09/24/040/00364/AM10/	Lic.No/Date:0910040620 20.01.2010	Defer Date:17.08.2010
	Decision :Committee considered case as per agenda and observed that the firm has stated that the export product is used in the Cosmatic items and hence the case relates to Department of C&PC. It was, therefore, decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 17.08.2010.			

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Case No.:20/45/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/00915/AM10/	RLA File :03/94/040/00919/AM10/	Lic.No/Date:0310556311 20.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/37/2010/Ch.II dated 10.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
N, Ethyl Ortho Toluidine (NEOT)	1kg.	1.	Ortho Toluidine	0.932 kg
		2.	Denatured Ethyl Alcohol	0.460 kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

141	Case No.:21/45/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00916/AM10/	RLA File :52/24/040/00030/AM10/	Lic.No/Date:5210029424 20.01.2010	
	Decision : Withdrawn as the case has already been approved by NC in 9/82 meeting held on 01.06.2010.			

142	Case No.:16/48/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010	Status:Case
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			22.06.2010	Approved
	HQ File :01/82/050/01079/AM10/	RLA File :03/94/040/00926/AM10/	Lic.No/Date:0310556732 22.01.2010	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

143	Case No.:16/5/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00050/AM11/	RLA File :03/94/040/00940/AM10/	Lic.No/Date:0310557073 27.01.2010	Defer Date:10.08.2010
	Decision :Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.			

144	Case No.:1/48/82-ALC4/2009	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01064/AM10/	RLA File :03/95/040/00722/AM10/	Lic.No/Date:0310558310 03.02.2010	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

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Case No.:2/48/82-ALC4/2009	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/01065/AM10/	RLA File :31/24/040/00408/AM08/	Lic.No/Date:3110041801 03.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/111/2008-Ch.II dated 07.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tetra Methyl Bisphenol F	1 Kg.	1.	Phenol	0.986 kg
		2.	Methanol	0.794 kg
		3.	Paraformaldehyde	0.140 kg
RA concerned may take further necessary action as per above decision of NC.				

146	Case No.:8/48/82-ALC4/2009	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01071/AM10/	RLA File :03/94/040/00963/AM10/	Lic.No/Date:0310558552 04.02.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/32/2009/Ch.II			

dated 09.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Para Iso Propoxy Ethyl Benzoate	1kg.	1.	Para Hydroxy Benzoic Acid	1.01 kg

RA concerned may take further necessary action as per above decision of Norms Committee.

147	Case No.:14/48/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01077/AM10/	RLA File :05/23/040/00153/AM10/	Lic.No/Date:0510257903 05.02.2010	
	Decision :Committee considered case as per agenda and taking cue from SION A-412 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as applied by the firm. RA concerned may take further necessary action as per above decision of NC.			

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Case No.:15/48/82-ALC4/2009	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/01078/AM10/	RLA File :05/23/040/00165/AM10/	Lic.No/Date:0510257905 05.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/62/2004/Ch.II dated dated 29.01.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
4-(Dimethyl Amino)- Pyridine	1 kg	1.	Alumino Silicate Catalyst	0.0436 kg
		2.	Denatured Ethyl alcohol	5.34 kg
		3.	Methanol	3.22 kg
		4.	Thionyl Chloride	4.14 kg
		5.	Dimethyl formamide	1.00 kg
		6.	Toluene	2.00 kg
RA concerned may take further necessary action as per above decision of NC.				

149	Case No.:17/48/82-ALC4/2009	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01080/AM10/	RLA File :03/94/040/00025/AM10/	Lic.No/Date:0310558999 08.02.2010	Defer Date:17.08.2010

Decision : Committee decided to defer case for 17.08.2010 for comments of Department of Pharmaceuticals.

150	Case No.:18/48/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01081/AM10/	RLA File :09/24/040/00435/AM10/	Lic.No/Date:0910040860 08.02.2010	Defer Date:17.08.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 17.08.2010.			

151	Case No.:19/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01082/AM10/	RLA File :09/24/040/00454/AM10/	Lic.No/Date:0910040861 08.02.2010	Defer Date:17.08.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/392/2009-PI (Norms) dated 11.06.2010, decided to call for the following information from the firm:- 1. End use of the export product. In case of drug intermediate, anme of the bulk drug may be indicated. 2. Stepwise complete and balanced chemical reactions showing molecular weight, molar requirement and % yield on molar basis. 3. Requirement & recovery of solvents of each step. 4. Material balance for the entire process. Accordingly, case was deferred for 17.08.2010.			

152	Case No.:20/48/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01083/AM10/	RLA File :09/24/040/00455/AM10/	Lic.No/Date:0910040862 08.02.2010	Defer Date:17.08.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/324/2009-PI (Norms) dated 18.05.2010, decided to call for the following information from the firm:- 1. Stepwise complete chemical reactions showing molecular weight of each input & output product. 2. % yield on molar basis for each step. 3. Material balance for the entire process. 4. End use of the export product. Accordingly, case was deferred for 17.08.2010.			

153	Case No.:22/48/82-ALC4/2009	Party Name:SPAK ORGOCHEM (INDIA) PVT. LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
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	HQ File :01/82/050/01085/AM10/	RLA File :03/95/040/00724/AM10/	Lic.No/Date:0310559152 09.02.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.			

154	Case No.:24/48/82-ALC4/2009	Party Name:TECKBOND LABORATORIES PRIVATE LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01087/AM10/	RLA File :09/24/040/00450/AM10/	Lic.No/Date:0910040868 09.02.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 17.08.2010 for comments of Department of Pharmaceuticals.			

155	Case No.:25/48/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01088/AM10/	RLA File :03/95/040/00733/AM10/	Lic.No/Date:0310559189 09.02.2010	Defer Date:17.08.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 17.08.2010.			

156	Case No.:28/48/82-ALC4/2009	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01091/AM10/	RLA File :03/95/040/00739/AM10/	Lic.No/Date:0310559500 10.02.2010	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

157	Case No.:30/48/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01093/AM10/	RLA File :05/24/040/00476/AM10/	Lic.No/Date:0510258284 11.02.2010	Defer Date:17.08.2010
	Decision :Committee decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for 17.08.2010.			

158	Case No.:6/49/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01141/AM10/	RLA File :03/95/040/00749/AM10/	Lic.No/Date:0310560198 15.02.2010	
	Decision : Withdrawn as the case has already been approved by NC in 8/82 meeting held on 25.05.2010.			

159	Case No.:7/49/82-ALC4/2009	Party Name:SODIUM METAL (P) LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide U.O. No. 14010/43/2007/Ch.II dated 02.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-

export product	Exp. Qty.	S.No.	Import items	Qty. allowed
3,4,5-Trimethoxy Toluene	1 Kg.	1.	3,4,5-Trimethoxy Benzaldehyde	1.134 kg

RA concerned may take necessary action as per above decision of NC.

163	Case No.:4/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01158/AM10/	RLA File :03/95/040/00754/AM10/	Lic.No/Date:0310561197 22.02.2010	Defer Date:17.08.2010
	Decision : Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 17.08.2010.			

164	Case No.:7/50/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01161/AM10/	RLA File :08/24/040/00326/AM10/	Lic.No/Date:0810086746 23.02.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.			

165	Case No.:10/50/82-ALC4/2009	Party Name:KOPRAN LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01164/AM10/	RLA File :03/94/040/01019/AM10/	Lic.No/Date:0310561665 24.02.2010	Defer Date:17.05.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.			

166	Case No.:15/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01169/AM10/	RLA File :03/95/040/00779/AM10/	Lic.No/Date:0310561977 25.02.2010	Defer Date:17.08.2010
	Decision : Committee decided to forward a copy of application to Department of C&PC for their comments. Accordingly, case was deferred for 17.08.2010.			

167	Case No.:16/50/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01170/AM10/	RLA File :09/24/040/00478/AM10/	Lic.No/Date:0910041061 25.02.2010	Defer Date:17.08.2010

	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.		
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168	Case No.:17/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01171/AM10/	RLA File :05/24/040/00486/AM10/	Lic.No/Date:0510259472 25.02.2010	Defer Date:17.08.2010
	Decision :Committee decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for 17.08.2010.			

169	Case No.:21/50/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01175/AM10/	RLA File :34/24/040/00205/AM10/	Lic.No/Date:3410026498 26.02.2010	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

170	Case No.:22/50/82-ALC4/2009	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01176/AM10/	RLA File :31/24/040/00231/AM10/	Lic.No/Date:3110042170 26.02.2010	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

171	Case No.:26/50/82-ALC4/2009	Party Name:CENTURY PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01180/AM10/	RLA File :34/24/040/00208/AM10/	Lic.No/Date:3410026508 02.03.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.			

172	Case No.:28/50/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01182/AM10/	RLA File :09/24/040/00446/AM10/	Lic.No/Date:0910041147 03.03.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.			

173	Case No.:33/50/82-ALC4/2009	Party Name:VDH INTERNATIONAL	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01187/AM10/	RLA File :05/24/040/00456/AM10/	Lic.No/Date:0510259764	Defer

03.03.2010

Date:17.08.2010

Decision :Committee considered case as per agenda and decided to call for the following information from the firm.

1. Copy of Advance licence.
2. Manufacturing process.
3. Chemical reactions with molecular and structural formulae and molecular weight.
4. Stage wise percentage yields.
5. Material balance.
6. Chartered Accountant's certificate regarding past three years production of the export item and corresponding consumption of different raw materials.
7. Details of by-products/co-products formed in the above production with quantities and values certified by CA.
8. Authentic technical literature in support of norms applied for import

Accordingly, case was deferred for 17.08.2010.

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Case No.:34/50/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/01188/AM10/	RLA File :31/24/040/00235/AM10/	Lic.No/Date:3110042200 03.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2009-Ch.II dated 27.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Trigonox 423-W50 1,1,3,3-Tetramethylbutyl peroxyneo decanoate, 50% emulsion in water and methanol	1 kg	1.	Neodecanoyl Chloride	0.348 kg
		2.	Tetra-Methyl butylhydro peroxide 90%	0.318 kg
		3.	Magnesium Sulfate	0.049 kg
		4.	Polyvinyl Alcohol Alcotex 552P	0.075 kg
RA concerned may take further necessary action as per above decision of NC.				

175	Case No.:35/50/82-ALC4/2009	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01189/AM10/	RLA File :31/24/040/00233/AM10/	Lic.No/Date:3110042201 03.03.2010	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

176	Case No.:44/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
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HQ File :01/82/050/00078/AM11/

RLA File :09/24/040/00494/AM10/

Lic.No/Date:0910041151

03.03.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/29/2010-PI (Norms) dated 08.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
LisinoprilDihydrate	1 kg	1.	Acetone	1.89 kg
		2.	Anhydrous Potassium Carbonate	0.789 kg
		3.	Carbon Enoanticromos (Activated Carbon)	0.060 kg
		4.	Ethyl-2-Oxo-4-Phenyl Butyrate	0.85 kg
		5.	L-Proline	0.927 kg
		6.	Methanol	6.48 kg
		7.	Methylene Chloride	3.66 kg
		8.	Tetra Hydrofuran	6.96 kg
		9.	Trifluoro Acetic Acid	1.26 kg
		10.	Triphosgene	1.30 kg

RA concerned may take further necessary action as per above decision of NC.

177	Case No.:7/52/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01200/AM10/	RLA File :03/94/040/01033/AM10/	Lic.No/Date:0310563317 08.03.2010	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

178	Case No.:8/52/82-ALC4/2009	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01201/AM10/	RLA File :03/94/040/01018/AM10/	Lic.No/Date:0310563354 08.03.2010	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

179	Case No.:5/52/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01198/AM10/	RLA File :09/24/040/00496/AM10/	Lic.No/Date:0910041237 09.03.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 17.08.2010 for comments of Department of C&PC.			

180	Case No.:14/52/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01207/AM10/	RLA File :05/24/040/00507/AM10/	Lic.No/Date:0510260189 10.03.2010	Defer Date:17.08.2010
	Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 17.08.2010.			

181	Case No.:19/52/82-ALC4/2009	Party Name:ATUL LIMITED,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01212/AM10/	RLA File :08/24/040/00288/AM10/	Lic.No/Date:0810087221 11.03.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of C&PC.			

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Case No.:20/52/82-ALC4/2009	Party Name:TORRENT PHARMACEUTICALS LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/01213/AM10/	RLA File :08/24/040/00340/AM10/	Lic.No/Date:0810087222 11.03.2010		
Decision : Committee considered case as per agenda and taking cue from SION A-412 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lisinopril Tablets 10 mg Lisinopril 10 Heuman	1 No.	1.	Lisinopril Dihydrate	11.105 mg/tablet
Lisinopril Tablets 20 mg Lisinopril 20 Heuman	1 No.	1.	Lisinopril Dihydrate	22.211 mg/tablet
RA concerned may take further necessary action as per above decision of NC.				

183	Case No.:25/52/82-ALC4/2009	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01218/AM10/	RLA File :52/24/040/00040/AM10/	Lic.No/Date:5210029979 12.03.2010	Defer Date:17.08.2010
	Decision :Committee decided to call for end use of the export product from firm. Accordingly, case was deferred for 17.08.2010.			

184	Case No.:29/52/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01222/AM10/	RLA File :03/94/040/01071/AM10/	Lic.No/Date:0310564649 12.03.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 9/82 meeting held on 01.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Budesonide	1 Kg.	1.	16 Alpha Hydroxy Prednisolone	1.093 kg

RA concerned may take further necessary action as per above decision of NC.

185	Case No.:30/52/82-ALC4/2009	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/01223/AM10/	RLA File :13/24/040/00032/AM10/	Lic.No/Date:1310031602 12.03.2010	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

186	Case No.:1/1/82-ALC4/2010	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01232/AM10/	RLA File :05/24/040/00501/AM10/	Lic.No/Date:0510260909 22.03.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of C&PC.			

187	Case No.:7/1/82-ALC4/2010	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/01238/AM10/	RLA File :08/24/040/00348/AM10/	Lic.No/Date:0810087615 24.03.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of C&PC.			

188	Case No.:8/2/82-ALC4/2010	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00008/AM11/	RLA File :03/94/040/01029/AM10/	Lic.No/Date:0310568174 06.04.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.			

189	Case No.:1/3/82-ALC4/2010	Party Name:BALAJI AMINES LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00012/AM11/	RLA File :31/24/040/00257/AM10/	Lic.No/Date:3110042770 06.04.2010	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

190	Case No.:2/3/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00013/AM11/	RLA File :09/24/040/00549/AM10/	Lic.No/Date:0910041571 07.04.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of C&PC.			

191	Case No.:4/3/82-ALC4/2010	Party Name:ROSSARI BIOTECH LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved
	HQ File :01/82/050/00015/AM11/	RLA File :03/95/040/00009/AM11/	Lic.No/Date:0310568654 08.04.2010	
	Decision : Withdrawn as the case has already been approved by NC in 7/82 meeting held on 18.05.2010.			

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Case No.:5/3/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/00016/AM11/	RLA File :03/94/040/01138/AM10/	Lic.No/Date:0310568958 09.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/9/2005-Ch.II dated 22.05.2005 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Astrolide in Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrokide content: 62.5% minimum	1 Kg.	1.	Alpha Methyl Styrene	0.500 kg
		2.	Isoamylene	0.380 kg
		3.	Propylene Oxide	0.280 kg
		4.	Para Formaldehyde	0.088 kg
RA concerned may take further necessary action as per above decision of NC.				

193	Case No.:8/3/82-ALC4/2010	Party Name:PROMED EXPORTS PVT.LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00019/AM11/	RLA File :05/24/040/00008/AM11/	Lic.No/Date:0510262191 09.04.2010	Defer Date:17.08.2010
	Decision : Committee Committee considered case as per agenda and decided to call from the firm the quantities of both the export products separately as well as the quantities applied for import for each export product separately. Accordingly, case was deferred for 27.07.2010.			

194	Case No.:10/3/82-ALC4/2010	Party Name:VHB MEDISCIENCES LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00021/AM11/	RLA File :03/95/040/00015/AM11/	Lic.No/Date:0310569153 12.04.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 17.08.2010 for comments of Department of Pharmaceuticals.			

195	Case No.:3/4/82-ALC4/2010	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00028/AM11/	RLA File :03/94/040/00048/AM11/	Lic.No/Date:0310569589 15.04.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 17.08.2010 for comments of Department of Pharmaceuticals.			

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Case No.:4/4/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/00029/AM11/	RLA File :03/95/040/00010/AM11/	Lic.No/Date:0310569601 15.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/46/2009/Ch.II dated 22.06.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Sodium Salt of Tolyltriazole 50%	1kg.	1.	Tolyltriazole	0.437 kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

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Case No.:5/4/82-ALC4/2010	Party Name:ALTA LABORATORIES LTD.	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Approved	
HQ File :01/82/050/00030/AM11/	RLA File :03/94/040/01123/AM10/	Lic.No/Date:0310569666 16.04.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
Acetyl Salicylic Acid	1kg.	1.	Salicylic Acid	0.8 kg
		2.	Acetic Anhydride	0.6 kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

198	Case No.:6/4/82-ALC4/2010	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00031/AM11/	RLA File :03/94/040/01148/AM10/	Lic.No/Date:0310569730 16.04.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.			

199	Case No.:7/4/82-ALC4/2010	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:12/82-ALC4/2010 22.06.2010	Status:Case Deferred
	HQ File :01/82/050/00032/AM11/	RLA File :03/94/040/00060/AM11/	Lic.No/Date:0310569747 16.04.2010	Defer Date:17.08.2010
	Decision : Committee decided to defer case for 10.08.2010 for comments of Department of Pharmaceuticals.			